

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 205
368/252/ND/2020

IN THE MATTER OF:

Dhanjal Electrotech Pvt. Ltd.

...APPELLANT

Vs.

The Registrar of Companies

...RESPONDENT

Section

Under Section 252

**Order delivered on 10.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Appellant
For the Income Tax Department**

**:Ms. Anupam Tripathi, CS.
:Mr. Ankit Singh, Adv. for Ms.
Lakshmi Gurung, Sr. Standing
Counsel and Ms. Adeeba Mujahid,
Jr. Standing Counsel.**

ORDER

Heard the submissions made by the Authorized Representative Ms. Anupam Tripathi. Proxy Counsel for the Income Tax Department is present and submitted that they have filed their reply. None appeared on behalf of the ROC at the time of Virtual Hearing of the matter. AROC is directed to file their reply by 23.12.2020. Matter is adjourned to 23.12.2020.

- S d -

**(V.K. Subburaj)
Member (T)**

- S d -

**(P.S.N. Prasad)
Member (J)**